

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 607 of 2005

Jabalpur, this the 5th day of July, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Mr. P.J. Gharde, S/o. Shri Jagan Gharde,
Sub Post Master, aged about 58 years,
R/o. Baihar, District Balaghat M.P. Applicant

(By Advocate – Shri Umesh Tripathi)

V e r s u s

1. Union of India, through Secretary,
Ministry of Communication,
Department of Post, Sanchar Bhavan,
New Delhi.
2. Postmaster General, Madhya Pradesh
Circle, Bhopal (M.P.).
3. Senior Superintendent of Post Office,
Balaghat Division, Balaghat-481 001 (M.P) Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

“(i) to call for the record pertaining to issue the order dated 25.5.2005 as contained in Annexure P-1 from the office of respondent No. 3 and be further pleased to examine the same and to quash the said order in so far as it relates inclusion of the name of the applicant in the list of officers to be transferred.

(ii) to allow the applicant to continue in the present place of his posting at Baihar and to continue on his post as before.”

3. The brief facts of the case are that the applicant is working under the respondents and is posted as Sub Postmaster. Vide impugned order

2

dated 25.5.2005 (Annexure A-1) he has been posted as Sub Postmaster Malajkhand from the present post of Sub Postmaster Baihar, District Balaghat. The respondent No. 3 is having personal grudge with the applicant and hence he has been transferred against the transfer policy. The applicant is suffering from cardiac disease and he is a patient of high blood pressure. His wife is also a patient of acute blood pressure. The applicant and his wife are regularly been treated by the Doctor of the present place of posting. But no treatments are available at the transferred station. Regarding his transfer the applicant has submitted a representation to the respondents dated 17.5.2005 (Annexure A-2) which is still pending with the respondents for consideration. The learned counsel for the applicant submitted that he will be satisfied if directions are given to the respondents to consider and decide the said representation of the applicant dated 17.5.2005 (Annexure A-2) and till the representation of the applicant is decided, he be not disturbed from the present place of posting.

4. Accordingly, I feel that ends of justice would be met if I direct the respondents to consider and decide the said representation of the applicant dated 17.5.2005 (Annexure A-2), by passing a speaking, detailed and reasoned order within a period of one month from the date of receipt of a copy of this order. I do so accordingly. Till the said representation of the applicant is decided by the respondents, he shall be not disturbed from the present place of posting. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.



(Madan Mohan)
Judicial Member